

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Jammu)

ORDER

No: 120/GS

Dated: 25.04.2019

In the interest of administration and consequent upon promotion of Civil Judges (Senior Division) as District Judges on adhoc basis, the following transfers and posting of the Judicial Officers are hereby effected:-

S/Shri

1. Riyaz-Ul-Haq Mirza, Chief Judicial Magistrate, Rajouri, upon his adhoc appointment as District Judge vide Government Order No. 6065-LD(A) of 2018 dated 03.12.2018, is transferred and posted as Principal District & Sessions Judge, Kargil against the available vacancy.
2. Vijay Singh Manhas, Chief Judicial Magistrate, Reasi, upon his adhoc appointment as District Judge vide Government Order No. 6065-LD(A) of 2018 dated 03.12.2018, is transferred and posted as Additional Sessions Judge, Anti-Corruption Cases, Srinagar against the available vacancy.
3. Ms. Masarat Roohi, Chief Judicial Magistrate, Sopore, upon her adhoc appointment as District Judge vide Government Order No. 6065-LD(A) of 2018 dated 03.12.2018, is transferred and posted as President Consumer Forum, Srinagar, on deputation against the available vacancy.
4. Balbir Lal, Chief Judicial Magistrate, Udhampur, upon his adhoc appointment as District Judge vide Government Order No. 6065-LD(A) of 2018 dated 03.12.2018, is transferred and posted as Additional District Judge, Bank Cases, Srinagar against the available vacancy.

5. Ashwani Kumar, Chief Judicial Magistrate, Jammu, upon his adhoc appointment as District Judge vide Government Order No. 6065-LD(A) of 2018 dated 03.12.2018, is transferred and posted as Additional Sessions Judge TADA/POTA Court Srinagar against the available vacancy.
6. Ms. Kusum Lata Pandita, Chief Judicial Magistrate, Kathua, upon her adhoc appointment as District Judge vide Government Order No. 6065-LD(A) of 2018 dated 03.12.2018, is transferred and posted as Additional District & Sessions Judge, Rajouri against the available vacancy.
7. Aijaz Ahmad Khan, Chief Judicial Magistrate, Srinagar upon his adhoc appointment as District Judge vide Government Order No. 6065-LD(A) of 2018 dated 03.12.2018, is transferred and posted as Additional District & Sessions Judge, Sopore, vice Ms. Jeema Bashir.
8. Kousar Ahmad Qureshi, Member, J&K Special Tribunal, Srinagar, is repatriated from deputation and posted as Additional District and Sessions Judge, Handwara against the available vacancy.
9. Ms Jeema Bashir, Additional District and Sessions Judge, Sopore is transferred and posted as Member, J&K Special Tribunal, Srinagar, on deputation, vice Shri Kousar Ahmad Qureshi.

Till further orders, the arrangement regarding additional charge of the vacancies caused due to the aforementioned transfers is made in the following manner:

S.No.	Name of the Vacant Court.	Name of the Court to which Additional Charge is entrusted.
1.	Chief Judicial Magistrate, Rajouri	Special Mobile Magistrate (Sub-Judge), Rajouri.
2.	Chief Judicial Magistrate, Reasi	Secretary, DLSA (Sub-Judge), Reasi.
3.	Chief Judicial Magistrate, Sopore	Sub-Judge/JMIC Pattan.

4.	Chief Judicial Magistrate, Udhampur	Special Mobile Magistrate (Sub-Judge), Udhampur
5.	Chief Judicial Magistrate, Jammu	City Judge, Jammu
6.	Chief Judicial Magistrate, Kathua	Special Mobile Magistrate (Sub-Judge), Kathua
7.	Chief Judicial Magistrate, Srinagar	Special Mobile Magistrate (Traffic), Srinagar

Note:

- (a) The Officers sent on deputation shall report to the Registrar Judicial, High Court of J&K, Srinagar till their deputation orders are received from the Government.
- (b) The transferred Officers shall handover the charge to any other available Judicial Officer.

By Order.

(Sanjay Dhar) 20/9
Registrar General

No: 2146-71/GS

Dated: 25.04.2019.

Copy to the:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K,
2. Secretary to Hon'ble Mr. Justice _____
..... for information of their Lordships.
3. Secretary to the Govt. Department of LJ&PA, Civil Secretariat, Jammu.
4. Registrar Vigilance, High Court of J&K, Jammu.
5. Registrar Rules, High Court of J&K, Jammu
6. Registrar Judicial, High Court of J&K, Jammu/Srinagar,
7. All Principal District & Sessions Judges.
8. Concerned Judicial Officers, _____
9. Chief Accounts Officer, High Court of J&K, Jammu.
..... for information and n/a.
10. CPC-eCourts, High Court of J&K, Jammu for uploading the same on the official website of the High Court.
11. In-charge Statistical/Accounts Section, High Court of J&K Main Wing, Jammu, for information and n/a.
12. Office file.

Registrar General